

Dalalgarh, the eastern boundary of Shahjahanpur, the eastern boundary of Lalitpur, the eastern boundary of Parasrampur alias Dulahpur, the eastern boundary of Makanpur, the north-eastern boundary of Walipur, the Western northern and the north-eastern boundary of Sheikhpur, the northern and the north-eastern boundary of Behrampur and the north-eastern boundary of Neglia upto the point where it meet the present deep stream line.

- (iii) From this point it proceeds along with the present deep streamline following the boundary on Uttar Pradesh side of Nagalia, Jhuppa, Baghpur-Kalan, Baghpur Khurd, Solhra, Bholra, Dostpur, Gurwan and Chandhat upto the junction of the old main stream of the river Yamuna and the channel or branch of the river commonly known as Zair Nala and thence along the present deep stream line upto the southern boundary of Maholi.

*Explanation*

In this paragraph

(a) any reference to the boundary of a village named in sub-paragraph (1) or (2) shall be construed as a reference to the boundary of that village as ascertained and mapped at the settlement of Gurgaon District completed in 1943.

(b) the reference to the present deep stream line of the end of sub-paragraph (2) and at the beginning of sub-paragraph (3) shall be construed as reference to the deep streamline pertaining to the old main stream of the river Jamuna as verified and determined by the Survey of India in the month of January, 1975.

4. The boundary between Gurgaon district of Haryana on the one side and Mathura District of Uttar Pradesh on the other is already a fixed boundary in regard to the location of which there is no dispute.

Sd/- Uma Shankar Dikshit  
14.2.1975

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**Camp Office of Chief Minister of Delhi**

3675. SHRI JAI PRAKASH AGARWAL : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court had issued any directions in December, 1996 for constituting a three member commission of inquiry into the alleged allegations of misuse of power and rights by the Chief Minister of Delhi for making a camp office in a park in Netaji Nagar;

(b) whether the said Committee has submitted its report;

(c) if so, the details of the recommendations made therein; and

(d) the action taker. or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The Supreme Court of India, in its order dated the 6th December, 1996 in IA No. 34 in Writ Petition No. 4677/85 (M.C. Mehta Vs. Union of India and Others), had asked a group of three learned counsels to inspect the park in question and furnish its report.

(b) Yes, Sir.

(c) and (d) The Government is not aware of the recommendations made in the report. as the same was submitted to the Hon'ble Court. However, as per directions of the Supreme Court of India, the New Delhi Municipal Council (NDMC) has demolished the entry gate and constructed a boundary wall to confine the use of the park for recreational activities only.

[*English*]

**Bills from Kerala**

3676. SHRI P.C. THOMAS : Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of bills passed by the Government of Kerala and received by the Union Government for the President's assent; and

(b) the position thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) The Kerala Scheduled Tribes (Restriction on Transfer of Lands and Restoration of Alienated Lands) Amendment Bill, 1996, and the Kerala Board of Revenue Abolition Bill, 1996, as passed by the State Legislature and reserved by the Governor of Kerala, have been received by the Union Government for the assent of the President.

(b) The Kerala Scheduled Tribes (Restriction on Transfer of Lands and Restoration of Alienated Lands) Amendment Bill, 1996 is receiving attention of the Government. On the Kerala Board of Revenue Abolition Bill, 1996, clarifications have been sought from the State Government on the observations made by the concerned Ministry. Clarifications of the State Government are awaited.